

IN THE HIGH COURT AT CALCUTTA
CONSTITUTIONAL WRIT JURISDICTION

Present:

The Hon'ble Chief Justice Thottathil B. Radhakrishnan
And
The Hon'ble Justice Rajesh Bindal
And
The Hon'ble Justice I.P. Mukerji
And
The Hon'ble Justice Harish Tandon (Through video conference)
And
The Hon'ble Justice Subrata Talukdar

Dated: 20th April, 2021

W.P.A 5323 of 2020

Court in its own motion:

In Re: Matters pending with interim orders in the High Court at Calcutta and Courts subordinate to it including the Tribunals within the State of West Bengal and Union Territory of Andaman & Nicobar Islands during the prevailing COVID-19 situation related non-availability of access to Courts.

The Court:

In view of the increase in COVID-19 cases and restricted functioning in the High Court at Calcutta and also in District Courts in the State of West Bengal and also in the Union Territory of Andaman and Nicobar Islands, we extend the interim orders passed in the Writ Petition till June 30, 2021.

List the matter for hearing on June 28, 2021.

This order be published on the official website of this Court and also be communicated to the Courts subordinate to this Court and all Tribunals; learned Advocate General; learned Additional

Solicitor General; and the Presidents and Secretaries of the three wings of the Bar in this Court with a request to circulate the same among lawyers, litigants and other interested.

(Thottathil B. Radhakrishnan, CJ.)

(Rajesh Bindal, J.)

(I.P. Mukerji, J.)

(Harish Tandon, J.)

(Subrata Talukdar, J.)